

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF RAM CHANDRAN TRADERS
PRIVATE LIMITED .**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ram Chandran Traders Pvt Ltd.
2.	Date of incorporation of corporate debtor	23/12/2011
3.	Authority under which corporate debtor is incorporated / registered	ROC Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909TN2011PTC083741
5.	Address of the registered office and principal office (if any) of corporate debtor	No. 2 Bharathi Nagar IInd street Villivakam, Chennai, Tamil Nadu, India, 600049
6.	Insolvency commencement date in respect of corporate debtor	03-07-2026
7.	Estimated date of closure of insolvency resolution process	30-12-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	K.J.Vinod IBBI/IPA-003/ICAI/2020-2021/13451
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No B-602 Santha Towers , Paruthipattu, Avadi, Chennai, Tamilnadu PIN 600071. Email ID kjvinod05@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No B-602 Santha Towers , Paruthipattu, Avadi, Chennai, Tamilnadu PIN 600071. Process E Mail ID cirp.rcetpl@gmail.com
11.	Last date for submission of claims	24-07-2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link:..... Physical Address:..... . https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the

commencement of a corporate insolvency resolution process of the M/s Ram Chandran Traders Private Limited on 03-07-2026 .

The creditors of M/s Ram Chandran Traders Private Limited , are hereby called upon to submit their claims with proof on or before 24-07-2026 [to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [*specify class*] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

K.,J.Vinod

11-07-2026
Chennai

